

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
(Through Physical Hearing / VC Mode (Hybrid))

**ITEM No.05
I.A. No.820/2023 in
C.P. (IB)No.154/BB/2017**

IN THE MATTER OF:

State Bank of India ... Petitioner
Vs.
Deepak Cables (India) Ltd. ... Respondent

Order under Section 7 of IBC, 2016

Order delivered on 02.02.2024

CORAM:

**SHRI K. BISWAL
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Liquidator / Applicant in IA 820/2023 : Shri T. Ravichandran

ORDER

I.A. No.820/2023

1. Heard the Ld. Counsel for the Applicant.
2. The learned Counsel for the Applicant submits that he has collected the notice yesterday from the Registry and seeks time to serve it on the Respondent. He is permitted to serve the same on the Respondent, within one week and is directed to file an affidavit of service along with tracking report in the Registry, within one week.
3. A period of one week for filing reply from the date of receipt of copy of the notice, and one week to the Applicant for filing rejoinder thereto, is granted.
4. List the case on **20.02.2024**.

**-Sd-
(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

**-Sd-
(K. BISWAL)
MEMBER (JUDICIAL)**

Puja